

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 11
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India Applicant/petitioner
Vs.
Basic India Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: -

ORDER

CA-313(PB)/2019 is the forth status report filed by the RP placing on record the agenda and minutes of the 3rd and 4th CoC meeting and the same are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same at the time of final disposal.

The application stands disposed of.

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdl-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.02.2019
Aarti Makker